(c) Yes. Government of NCT of Delhi has informed that a Special Task Force has been constituted for each revenue Sub-Division of each district of Delhi to check and take action against unauthorized constructions including on agriculture land. Action under the provision of Delhi Land Reform Act, 1954 is also taken against Bhoomidars who misuse the agricultural land.

Approval of Kochi Metro Rail Project

- 1701. Dr. T.N. SEEMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government has given any approval for the Kochi metro rail project;
 - (b) if so, what is the status of the proposal;
- (c) what is the share of investment proposed to be made by the Central Government and Government of Kerala in the project;
- (d) whether any approval has been obtained for availing Japanese loan for the project; and
- (e) by when the final financial clearance of the project is expected to be given? THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No Sir.
- (b) The Government approves such project as per the prescribed procedure which includes the vetting by the Public Investment Board (PIB) followed by the consideration of the Cabinet. The meeting of PIB was held on 22.3.2012.
- (c) As per the Detailed Project Report, the investment plan for the project comprises of Government of India's share to the tune of 20% of the project cost, Government of Kerala's share to the tune of 35% and rest of the amount to be raised through senior term debt from multilateral/domestic financial institutions.
 - (d) No, Sir.
 - (e) As of now, no specific time limit can be indicated.

Brimstowad Project in Mumbai

1702. SHRI PIYUSH GOYAL : Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

- (a) whether Government has released the outstanding funds for the Brihan Mumbai Storm Drainage Project (BRIMSTOWAD) in Mumbai;
 - (b) if so, the details thereof;